

Doodhagan, Assam
Dhubri T.V. Relay Centre

2132. **SHRI NURUL ISLAM:** Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether there has been a demand for converting the Dhubri T.V. relay centre into High Power T.V. relay centre or Programme Production Centre; and

(b) if so, the reaction of the Government thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARI GIRIJA VYAS): (a) Yes, Sir.

(b) It has not been possible to set up either a high power TV transmitter or a programme production centre at Dhubri because of the constraint on financial resources.

Central Investment Subsidy Scheme

2133. **SHRI SOBHANADRE-ESWARA RAO VADDE:** Will the PRIME MINISTER be pleased to state:

(a) the amount due to the Government of Andhra Pradesh towards reimbursement under Central Investment Subsidy Scheme;

(b) the likely date by which the amount will be re-imbursed to the Government of Andhra Pradesh; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (PROF. P. J. KURIEN): (a) to (c) The Central Government have received claims worth Rs. 23.88 crores from Government of Andhra Pradesh for reimbursement under the Central Investment Subsidy Scheme. The Central Investment Subsidy Scheme expired on 30-9-1988. The State Governments and the Union Territory Administrations were advised that

only subsidy amounts in respect of projects approved by the State Level Committees/District Level Committees on or before 30th September, 1988 and paid before 30th September, 1989 (for non-manufacturing units) and 31st December, 1989 (for manufacturing units) would be reimbursed by the Central Government. As the claims from Andhra Pradesh were not approved before 30-9-1988, they are not eligible for reimbursement.

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Families benefited under Integrated Rural Development Programme (IRDP)

2134. **SHRI BHAGEY GOBARDHAN:**

SHRIMATI SUMITRA MAHAJAN:

SHRI PRABHU DAYAL KATHERIA:

SHRI BHAGWAN SHANKAR RAWAT:

SHRIMATI MAHENDRA KUMARI:

Will the PRIME MINISTER be pleased to state:

(a) the number of Integrated Rural Development Programme (IRDP) beneficiaries each amongst the Scheduled Castes and Scheduled Tribes who have crossed the poverty line during the last two years and current year vis-a-vis the number of families assisted in each category State-wise;

(b) whether there has been an adverse impact of IRDP during these years and if so, the reasons therefor; and

(c) the steps being taken to further strengthen the IRDP to bring down the incidence of poverty at a faster rate?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI UTTAMBHAI H. PATEL): (a) The Statement-I indicating the number of families assisted during the last two years

in each category is attached. The figures for the current year will be available only after the close of the year.

No separate figures of SC & ST families crossing the poverty line are available. However, the Ministry conducts concurrent evaluation through reputed Research Organisations to assess the impact of programme on sample beneficiary families. The position differs from state to state. As per the findings of the latest concurrent evaluation (January 1989 to December 1989), the state-wise position of families who have crossed the poverty line of Rs. 6,400 is at enclosed Statement II.

(b) No, Sir.

(c) Some major steps to improve IRDP are as follows:

- (1) For facilitating greater coverage of women under IRDP, group approach for women beneficiaries was extended to all Districts from January, 1, 1990. Under this approach, groups of women forming thrift and credit societies would be provided matching grant for a revolving fund equal to the amount of savings generated by the groups. The matching grant would be subject to a ceiling of Rs. 15,000 per group.

From 1991-92, 50 Districts will be covered under the Development of Women and Children in Rural Areas Programme (DWCRA) as against 25 per annum earlier. The target for coverage of women beneficiaries has been increased from 30% to 40% of total families assisted with effect from 1-4-1990.

- (2) 3% of IRDP benefits are earmarked for the physically Handicapped. The ceiling on subsidy has been enhanced to 50% with a monetary limit of Rs. 5,000.

- (3) Additional dose of assistance is available to families assisted during the Sixth and Seventh Plan who have not been able to cross the poverty line.

- (4) Further the target for coverage of Scheduled Caste and Scheduled Tribe families has been enhanced from 30 to 50%. The ceiling on subsidy has been enhanced to 50% of the total project cost, subject to monetary ceiling of Rs. 5,000 from 1990-91 onwards for Scheduled Caste families bringing them on par with Scheduled Tribes.

- (5) The Eighth Plan seeks to provide more opportunities for productive employment. It has, therefore, been decided that training facilities under TRYSEM should be stepped up considerably. To streamline training under TRYSEM the financial provisions for TRYSEM training are to be delinked from that of IRDP from 1991-92. Separate budget grants will not be provided.

- (6) The Manual for IRDP and Allied Programmes of TRYSEM and DWCRA has been fully revised and updated to facilitate better implementation of IRDP.

STATEMENT I
Details of Families Assisted during

Name of the State	1989-90			1990-91		
	Total families assisted	Scheduled Castes	Scheduled Tribes	Total families assisted	Scheduled Castes	Scheduled Tribes
1	2	3	4	5	6	7
1. Andhra Pradesh	256228	95872	28568	263391	101350	31485
2. Arunachal Pradesh	8532	..	8532	8423	..	8423
3. Assam	61146	3787	12209	30345	5227	11263
4. Bihar	449033	145002	72787	415814	131803	67315
5. Goa	3858	86	..	32200	20	..
6. Gujarat	102465	15055	35405	72426	10922	27549
7. Haryana	55657	17310	..	34179	14551	..
8. Himachal Pradesh	30417	15320	2742	17037	8066	1691
9. Jammu & Kashmir	14375	1540	..	13008	2225	..
10. Karnataka	140275	36231	4147	125027	41276	4246
11. Kerala	74150	23034	2711	60877	27860	2478
12. Madhya Pradesh	325995	70096	183190	345514	79597	116367
13. Maharashtra	248059	51473	44044	214199	57889	37921
14. Manipur	3716	2	1881	4962	72	2227

15. Meghalaya	2320	3134	3	3131
16. Mizoram	4982	4982	3366	..	3366
17. Nagaland	4932	1932	4429	..	4429
18. Orissa	185969	42832	149612	36541	48287
19. Punjab	56128	29593	35944	18198	..
20. Rajasthan	159039	51986	135604	40674	27773
21. Sikkim	1717	88	1422	86	402
22. Tamil Nadu	221509	107008	181842	88846	3611
23. Tripura	12275	1829	12222	1727	4112
24. Uttar Pradesh	630024	289377	508840	272106	3123
25. West Bengal	291847	102360	226608	82287	13337
26. Andaman & Nicobar	1939
27. Chandigarh	0
28. D. & N. Haveli	387	..	311	7	29
29. Delhi	2575	977	1567	600	..
30. Daman & Diu	726	31	592	12	131
31. Lakshadweep	209	..	139	..	139
32. Pondicherry	2089	520	2078	636	..
Total	3851373	1101409	2897767	1022531	423505

STATEMENT II

Concurrent evaluation of IRDP (3rd Round) Families Crossing the Poverty Line

<i>State/U.T.</i>	<i>Poverty Line of Rs. 6,400.00</i>
1 Andhra Pradesh	23.41
2 Arunachal Pradesh	24.50
3 Assam	39.05
4 Bihar	42.63
5 Goa	10.53
6 Gujarat	18.65
7 Haryana	10.00
8 Himachal Pradesh	36.67
9 Jammu & Kashmir	51.09
10 Karnataka	5.59
11 Kerala	27.96
12 Madhya Pradesh	10.57
13 Maharashtra	23.83
14 Manipur	31.82
15 Meghalaya	13.92
16 Mizoram	57.67
17 Nagaland	45.00
18 Orissa	11.54
19 Punjab	43.28
20 Rajasthan	38.58
21 Sikkim	20.00
22 Tamil Nadu	12.37
23 Tripura	31.67
24 Uttar Pradesh	39.28
25 West Bengal	18.27
26 A. & N. Islands	85.00
27 Chandigarh	50.00
28 Dadra & Nagar Haveli	10.00
29 Delhi	50.00
30 Lakshadweep	50.00
31 Pondicherry	10.00
All India	27.81

Uniform Price for Levy Sugar

2135. SHRI RAJVEER SINGH:
SHRI ANKUSHRAO RAO-
SAHEB TOPE:

Will the Minister of FOOD be pleased to state:

(a) whether the Government have fixed different prices for sugar for distribution in rural and urban areas on the basis of a dual price policy;

(b) if so, the reasons therefor;

(c) whether the Government propose to have uniform price for levy sugar;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD (SHRI TARUN GOGOI): (a) No, Sir. Levy sugar is distributed through the Public Distribution System at a uniform retail issue price throughout India.

(b) to (e) Do not arise.

Role of Private Sector

2136. SHRI RAMCHANDRA VEERAPPA: Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) whether the Government propose to favour the role of private sector in the country's economy;

(b) if so, the details thereof;

(c) whether in such a reorientation of the policies, the private sector is proposed to be given its due share; and

(d) if so, the time by which a decision is likely to be taken in this regard?